FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MADESH HUMAN RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Madesh Human Resources Private Limited
2.	Date of incorporation of corporate debtor	11th September 2012
3.	Authority under which corporate debtor is incorporated/registered	RoC-Chennai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74999TN2012PTC087585
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 12, 3rd Street Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056
6.	Insolvency commencement date in respect of corporate debtor	05th May 2026 (Order uploaded on NCLT portal on 08th May 2026)
7.	Estimated date of closure of insolvency resolution process	1st November 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Akhila IBBI/IPA-002/IP-N01259/2023-2024/14315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049 Email: ip.akhilabolla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1st Floor, No. 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka – 560049 Email: cirp.madesh@gmail.com
11.	Last date for submission of claims	22nd May 2026 (Timeline extended from 14 days under Regulation 6(2)(c) to 17 days,as the order of NCLT was uploaded on 08th May 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	NA (As per information available in Public Domain)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA (As **per information available** in Public Domain)
14.	Relevant Forms and Details of authorized representatives are available at:	**Web link:** https://ibbi.gov.in/en/home/downloads **Physical Address**: 1st Floor, No. 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka – 560049

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Madesh Human Resources Private Limited** on **05th May 2026 (Order uploaded on NCLT portal on 8th May 2026)**

The creditors of **Madesh Human Resources Private Limited** are hereby called upon to submit their claims with proof on or before **22nd May, 2026** **(Timeline extended from 14 days under Regulation 6(2)(c) to 17 days, as the order of NCLT was uploaded on 08th May 2026)** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

~S/d~
B Akhila
Interim Resolution Professional
Madesh Human Resources Private Limited
IBBI Reg No: IBBI Reg No IBBI/IPA-002/IP-N01259/2023-2024/14315
AFA: AA2/14315/02/311226/204058 Valid Upto 31.12.2026

Date: 10th May 2026
Place: Bangalore

தமிழ்நாடு அரசு
சின்னசேலம் சிறப்புநிலை பேரூராட்சி
கள்ளக்குறிச்சி மாவட்டம்
தூய்மை இந்தியா திட்டம்

ந.க.எண்.233/2026/அ1 நாள்: 04.05.2026

அறிவிப்பு

கள்ளக்குறிச்சி மாவட்டம், சின்னசேலம் பேரூராட்சியில் "தூய்மை இந்தியா திட்டம் திடக்கழிவு மேலாண்மை திட்டத்தின்" கீழ் மத்திய அரசின் MOUD துறையினர் Star - Rating ஒவ்வொரு உள்ளாட்சி அமைப்புகளுக்கும் வழங்கி வருகின்றனர். அதன் ஒரு பகுதியாக சின்னசேலம் பேரூராட்சி பகுதியில் சேகரமாகும் திடக்கழிவுகளை, திடக்கழிவு மேலாண்மை விதிகளின்படி முறையே தரம் பிரித்து கையாளப்பட்டு வருகிறது. மேலும் இரண்டாம் நிலை சேகரிப்பு (Secondary Storage) மற்றும் Tranportation செய்வது முற்றிலும் தவிர்க்கப்பட்டுள்ளது. எனவே, சின்னசேலம் பேரூராட்சி குப்பையில்லா பேரூராட்சி (Garbage Free City) மூன்று நட்சத்திர அங்கீகாரம் (Three Star Rating) பெற சுய உறுதி மொழி சான்றிதழ் (Self Declaration) இதனுடன் வழங்கப்படுகிறது. எனவே பேரூராட்சிக்கு உட்பட்ட பொதுமக்கள் இப்பொருள் தொடர்பாக ஆலோசனைகள் மற்றும் ஆட்சேபணைகள் ஏதும் இருப்பின் 15 தினங்களுக்குள் சின்னசேலம் பேரூராட்சி செயல் அலுவலருக்கு எழுத்து வடிவில் தெரிவிக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

(ஒப்பம்) மு.செ.கணேசன்,
செயல் அலுவலர்,

செ.ம.தொ.இ/380/வரைகலை/2026

தமிழ்நாடு அரசு
சங்கராபுரம் பேரூராட்சி அலுவலகம்
கள்ளக்குறிச்சி மாவட்டம்
தூய்மை இந்தியா இயக்கம் 2.0

ந.க.எண்.334/2021/அ1 நாள்.07.05.2026

கள்ளக்குறிச்சி மாவட்டம், சங்கராபுரம் பேரூராட்சியில் "தூய்மை இந்தியா திட்டம் திடக்கழிவு மேலாண்மை திட்டத்தின்" கீழ் மத்திய அரசின் MOUD துறையினர் Star - Rating ஒவ்வொரு உள்ளாட்சி அமைப்புகளுக்கும் வழங்கி வருகின்றனர். அதன் ஒரு பகுதியாக சங்கராபுரம் பேரூராட்சி பகுதியில் சேகரமாகும் திடக்கழிவுகளை, திடக்கழிவு மேலாண்மை விதிகளின்படி முறையே தரம் பிரித்து கையாளப்பட்டு வருகிறது. மேலும் இரண்டாம் நிலை சேகரிப்பு (Secondary Storage) மற்றும் Transportation செய்வது முற்றிலும் தவிர்க்கப்பட்டுள்ளது. எனவே, சங்கராபுரம் பேரூராட்சி குப்பையில்லா பேரூராட்சி (Garbage Free City) மூன்று நட்சத்திர அங்கீகாரம் (Three Star Rating) பெற சுய உறுதி மொழி சான்றிதழ் (Self Declaration) இதனுடன் வழங்கப்படுகிறது. எனவே பேரூராட்சிக்கு உட்பட்ட பொதுமக்கள் இப்பொருள் தொடர்பாக ஆலோசனைகள் மற்றும் ஆட்சேபணைகள் ஏதும் இருப்பின் 15 தினங்களுக்குள் சங்கராபுரம் பேரூராட்சி செயல் அலுவலருக்கு எழுத்து வடிவில் தெரிவிக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

(ஒப்பம்) ர.சங்கர்
செயல் அலுவலர்

செ.ம.தொ.இ/377/வரைகலை/2026

தமிழ்நாடு அரசு
சங்கராபுரம் பேரூராட்சி அலுவலகம்
கள்ளக்குறிச்சி மாவட்டம்
தூய்மை இந்தியா இயக்கம் 2.0

ந.க.எண்.334/2021/அ1 நாள்.07.05.2026

திறந்தவெளி பகுதிகளை கழிப்பிடமாக பயன்படுத்தினால் அபராதம்

கள்ளக்குறிச்சி மாவட்டம், சங்கராபுரம் பேரூராட்சிக்குட்பட்ட 15 வார்டு பகுதிகளிலும் பொதுமக்கள் திறந்தவெளி பகுதிகளை கழிப்பிடமாக பயன்படுத்தக் கூடாது என்ற விழிப்புணர்வு ஏற்படுத்தப்பட்டு வருகிறது. இந்நிலையில் திறந்தவெளி பகுதிகளை கழிப்பிடமாக பயன்படுத்தினால் சுகாதார சீர்கேடு ஏற்படுவதோடு பல்வேறு பொது தொற்று நோய்கள் பரவ வாய்ப்புள்ளது. ஆகையால் பொதுமக்கள் கழிப்பிடத்தையோ அல்லது தனிநபர் கழிப்பிடத்தையோ பயன்படுத்த வேண்டும். அவ்வாறு கழிப்பிடத்தை பயன்படுத்தாமல் திறந்தவெளி பகுதிகளை கழிப்பிடமாக பயன்படுத்தினால், திறந்தவெளி சிறுநீர் கழித்தல் ரூ.100-ம் மலம் கழித்தல் ரூ. 500-ம் அபராதம் விதிக்கப்படுவதுடன் உரிய நடவடிக்கை மேற்கொள்ளப்படும். தற்போது ஒவ்வொரு வார்டும் கண்காணிக்கப்படுகிறது. எனவே பொதுமக்கள் பேரூராட்சி நிர்வாகத்திற்கு ஒத்துழைப்பு வழங்க வேண்டும் என அன்புடன் தெரிவிக்கப்படுகிறது.

(ஒப்பம்) ர.சங்கர்
செயல் அலுவலர்

செ.ம.தொ.இ/378/வரைகலை/2026

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regd.off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117 Fax: (022) 6747 2118 E-mail: Info@authum.com

POSSESSION NOTICE
(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 15th Nov 2025** calling upon the borrower **1) PERUMBADAVU EDUCATIONAL TRUST, 2) ABDUL JALEEL and 3) RUKKIA BEEVI** to repay the amount mentioned in the notice being **Rs.3,47,31,023/- (Rupees Three Crore Forty Seven Lakhs Thirty One Thousand and Twenty Three only) under Loan Account No.RLEFTHR000364348**, with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **05th day of May 2026.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited for an amount of Rs.3,75,86,104/- (Rupees Three Crore Seventy Five Lakhs Eighty Six Thousand One Hundred and Four Six only) as on 25-04-2026**, along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to the provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MORTGAGE PROPERTY

As per the document no.809/2003, District : Kannur, Sub District : Mathamangalam, Taluk : Thalipparambu Payyannur, Amsam : Vellora, Desom : Karippal, Right : Jenmom, Tenure : Barren Rock, Old Survey No : 27/1, Re survey No : 58/1, Hectare : 0, Ares : 80 Ares, Sq. Mtr : 94, Description : All that landed property having an extent of 2 acres in the eastern side of the place named Karippapala total extent 359.10 acres. Boundaries East : Properties of Chanthukutty, Nambiar and Madhavi Amma, Idathil House North : Property transferred by Musthafa and Alima West : Remaining property North : Karippal Kolarthottikattu road

As per the document no.1119/2009, District : Kannur, Sub District : Mathamangalam, Taluk : Thalipparambu, Amsam : Vellora, Desom : Karippal, Panchayath/Ward : Eramam-Kuttur, X, Re Survey Block No : 36, Re Survey No : 58, Re Survey Sub Division No : 1, Old Survey No : 27, Old Survey Sub Division No : 1, Extent/Acre/Cents : 2 Acres, Extent/Hectare/Ares : 0 Hectares 80 Ares 94 Sq.Mtr, Tenure and Right : Jenmom, Rock, Thandaper No of the vendor : 1416, Thandaper no of the purchaser : Nil, Description : All that rocked property having an extent of 2 acres in the eastern side of the place named Karippapala building no.EKPWX699E, 699D total extent 359.10 acres. Boundaries East : Properties of Chanthukutty, Nambiar and Madhavi Amma, Idathil House North : Property transferred by Musthafa and Alima West : Property of Kunjabdulla Haji South : Property transferred by Musthafa and Alima

As per the document no.2591/2006, District : Kannur, Sub District : Mathamangalam, Taluk : Thalipparambu, Amsam : Vellora, Desom : Karippal, Right : Jenmom, Tenure : Barren Rock, Old Survey No : 27/1, Re Survey No : 58/1, Hectare : 0, Ares : 80 Ares, Sq. Mtr : 94, Description : All that landed property having an extent of 2 acres in the eastern side of the place named Karippapala total extent 359.10 acres. Boundaries East : Properties of Chanthukutty, Nambiar and Madhavi Amma, Idathil House South : Property transferred by Musthafa and Alima West : Property of Kunjabdulla Haji North : Karippal Kolarthottikatti road

Date: 05-05-2026 Authorised Officer
Place: Ernakulam Authum Investment & Infrastructure Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MADESH HUMAN RESOURCES PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Madesh Human Resources Private Limited
2.	Date of incorporation of corporate debtor	11th September 2012
3.	Authority under which corporate debtor is incorporated/registered	RoC-Chennai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74999TN2012PTC087585
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 12, 3rd Street Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056
6.	Insolvency commencement date in respect of corporate debtor	05th May 2026 (Order uploaded on NCLT portal on 08th May 2026)
7.	Estimated date of closure of insolvency resolution process	1st November 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Akhila IBBI/IPA-002/IP-N01259/2023-2024/14315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049 Email: ip.akhilabolla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1st Floor, No. 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka – 560049 Email: cirp.madesh@gmail.com
11.	Last date for submission of claims	22nd May 2026 (Timeline extended from 14 days under Regulation 6(2)(c) to 17 days,as the order of NCLT was uploaded on 08th May 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	NA (As per information available in Public Domain)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA (As **per information available** in Public Domain)
14.	Relevant Forms and Details of authorized representatives are available at:	**Web link:** https://ibbi.gov.in/en/home/downloads **Physical Address:** 1st Floor, No. 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka – 560049

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Madesh Human Resources Private Limited on 05th May 2026 (Order uploaded on NCLT portal on 8th May 2026)**

The creditors of **Madesh Human Resources Private Limited** are hereby called upon to submit their claims with proof on or before **22nd May, 2026 (Timeline extended from 14 days under Regulation 6(2)(c) to 17 days, as the order of NCLT was uploaded on 08th May 2026)** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

~S/d~
B Akhila
Interim Resolution Professional
Madesh Human Resources Private Limited
IBBI Reg No: IBBI/IPA-002/IP-N01259/2023-2024/14315
AFA: AA2/14315/02/311226/204058 Valid Upto 31.12.2026

Date: 10th May 2026
Place: Bangalore

GOVERNMENT OF TAMIL NADU
CHINNASALEM TOWN PANCHAYAT
KALLAKURICHI DISTRICT
SWACHH BHARAT MISSION 2.0

Roc.No. 233/2026/A1 **Date : 04.05.2026**

ANNOUNCEMENT

Attention Residents of Chinnasalem Town Panchayat,

We are pleased to inform you that, in line with the guidelines of the Union Ministry of Housing and Urban Affairs, Chinnasalem Town Panchayat is preparing to apply for the **Open Defecation Free Plus (ODF+) Certification.**

The ODF+ certification represents not only the achievement of an Open Defecation Free status but also the continued commitment to maintaining sanitation standards, ensuring proper waste management, and promoting a cleaner, healthier environment for all residents.

Your participation is vital in this process. **Feedback and suggestions** from the people will play an important role in strengthening our application and improving our sanitation initiatives.

You may share your inputs through the following channels:

By Post: **Executive Officer, Town Panchayat Office, 183, Salem Main Road, Chinnasalem-606 201. By Email: chinnasalemtp2006@gmail.com**

Kindly ensure that your submissions reach the designated postal address or email inbox onor before **19.05.2026, 6:00 PM.**

(SD/-M.S.GANESAN,
EXECUTIVE OFFICER,

DIPR/382/Display/2026

SOUTH EAST CENTRAL RAILWAY
TENDER NOTICE FOR ENGINEERING WORKS

Srl. No. (1) E-Tender No. DRM-ENGG-BSP-T-48-26-27, Date : 04.05.2026
Work: Improvement of staff quarters like courtyard door, doors and window, toilets, mosquito Jali, rain water pipe & other related items in various colonies under ADEN/ Settlement-1 of Bilaspur Division.
Tender Value : ₹ **3,85,13,466.46/-**. **EMD:** ₹ **7,70,300.00/-. Completion Period :** 12 Months.

Srl. No. (2) E-Tender No. DRM-ENGG-BSP-T-49-26-27, Date : 04.05.2026
Work: Provision of 30 Bedded Staff Rest House & Renovation of existing Supervisor Rest House with provision for furniture and electrical works at Bilaspur near railway station under the jurisdiction of Sr.DEN/ Sett/BSP.
Tender Value : ₹ **4,14,14,384.85/-**. **EMD:** ₹ **8,28,300.00/-. Completion Period :** 12 Months.

Start date of Submission of Tender: From **15/05/2026. Last date of Submission of Tender:** Upto **11.00** hrs. on **29.05.2026.**

The complete information of above e-Tender Notices is available over websites **https://www.ireps.gov.in** Bids other than e-bids shall not be accepted against above Tenders.

Divl. Railway Manager (Engg.)
CPR/10/90 S.E.C. Railway, Bilaspur.

South East Central Railway @secrail

South East Central Railway
Annexure-B
TENDER NOTICE

1) Tender No. TRD-BSP-310-26-27-4 Date: 30/04/2026
Work : Route data mapping for current collection test Over Bilaspur division to be use in Olivir G system for current collection test as per RDSO Standard No-IS/ RDSOTI / 0001:2023 **dated 22.03.2023.**
Tender Value: ₹29,32,232.00/- **EMD :** ₹**58,700.00/- Submission of Tender :** up to 15:00 hrs. on 01/06/2026.

(2) Tender No. TRD-BSP-311-26-27-5 Date: 01/05/2026
Work : Provision of 25 kV high voltage insulated coating under overline structures (ROB/FOB) and Girder bridges with less vertical clearance from OHE for improvement of reliability and safety as per RDSO Guide lines over Bilaspur Division.
Tender Value: ₹2,00,05,125.00/- **EMD:** ₹4,00,100.00/- **Submission of Tender:** up to 15:00 hrs. on 02/06/2026.

For further details/ purchase of Tender document, eligibility criteria & the complete details for the above works, please contact Office of the Sr. DEE/TRD/SECR/Bilaspur or refer/download Tender document which is available on our website: **www.ireps.gov.in.**

Sr. Divl. Elect. Engineer (TRD)
S.E.C.Rly., Bilaspur

CPR/10/AM/98 South East Central Railway @secrail

Canara Bank
No.27/28, 1st Floor, Dowlani Towers, RK Salai, Mylapore, Chennai - 600004.
CHENNAI MYLAPORE II BRANCH Mob: 9444396495, Email: cb16015@canarabank.com

DEMAND NOTICE [SECTION 13(2) TO BORROWER/ GUARANTOR/MORTGAGOR

To,
1. **M/s. Omkar Ply, Rep. by its Proprietor Mr. Amit Gupta**
No.197, Demellows Road, Chennai – 600 112
Also at, No.146, New No.215, Sydenhams Road, Periamet, Chennai-600003
No. 215/456, Sydenhams Road, Periamet, Chennai - 600003.
2. **Mr. Amit Gupta** S/o. Mr. Sawarmal Gupta,
No.G109, Abhinayam Apartments, 3rd Floor, 9th Street,
2nd Avenue Extension, Anna Nagar East, Chennai - 600102.
3. **Mrs. Sumitra Devi Gupta,** W/o. Mr. Sawarmal Gupta,
No.G109, Abhinayam Apartments, 3rd Floor, 9th Street,
2nd Avenue Extension, Anna Nagar East, Chennai - 600102.

Sir / Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of **Canara Bank, Chennai Mylapore - II Branch (hereinafter referred to as "the secured creditor"),** appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the 'Act') do hereby issue this notice to you as under:

That **M/s. Omkar Ply, Rep. by its Proprietor Mr. Amit Gupta,** (hereinafter referred to as "the Borrowers") has availed credit facility stated in the **"Schedule A"** hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That **Mr. Amit Gupta and Mrs. Sumitra Devi Gupta (hereinafter referred to as "the Guarantors")** has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs.90,00,000.00/- (Rupees Ninety Lakh Only)** with interest thereon.

Mr. Amit Gupta and Mrs. Sumitra Devi Gupta has also entered into agreements against the secured assets which are detailed in **"Schedule B"** hereunder.

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **16/02/2019.** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **30/04/2026 as on Rs.2,72,09,116.62/- (Rupees Two Crore Seventy Two Lakh Nine Thousand One Hundred Sixteen and Paise Sixty Two Only),** together with further interest and incidental expenses and costs, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Courier / Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE –A: Details of the Credit Facilities availed by the Borrower

Sl. No	Loan Account No	Nature of Loan/ Limit	Date of Latest Sanction	Amount (in Rs)
1	60151400000412	Secured OD	01/09/2016	90,00,000.00
			Total	90,00,000.00

SCHEDULE –B
Details of the Secured Assets :

Property No.1 Name of the Title Holder: Mrs. Sumitra Devi Gupta & CERSAI Security Interest Id: 400018770818 : All that piece and parcel of the undivided share of land to an extent of 422.88 square feet in the land admeasuring 3,91,830.13 sq.ft., situated at No.3, Vengadamangalam Road, Melakottaiyur Village, Kandigai, comprised in Survey Nos. 172/1 and 172/2 of Melakottaiyur Village, Chengalpet Taluk, Kanchipuram District, situated within the limits of the Registration District of Chengalpet and Registration Sub – District of Guduvancheri, bounded in the manner stated hereunder: Survey No.172/1 bounded on the North by : Vengadamangalam Road, South by : Poramboke and Advani Orelikon Factory East by : Ranganatha Naicker Land and West by : O-Flex Cables Ltd. Land Survey No.172/2 bounded on the North by : Vengadamangalam Road South by : Advani Orelikon Factory East by : O-Flex Property and West by : Advani Orelikon Factory Along with the Residential Apartment bearing Flat No. E, Phase – I situated in the 6th Floor, in Tower – 1 of the multi – storied complex, "Park Avenue" having a built up area of 900 sq.ft, inclusive of a proportionate share in common areas, together with one reserve open car parking space constructed thereon. **Property No.2 : Details of Security Assets - Name of the Title Holder: Mr. Amit Gupta & CERSAI Security Interest Id: 400018773516** All that piece and parcel of the vacant land to an extent of 2480 square feet, bearing Plot No.30, Chellaperumal Nagar, Nemmali Group, comprised in Survey No.278/3B, Karanithangal Village, Sriperumbudhur Taluk, Kancheepuram District, situated within the limits of the Registration District of Chengalpet and Registration Sub – District of Sriperumbudhur, bounded on the North by : Plot No.40, South by : 20 feet Road East by : Plot No.29A West by : Plot No.31 Measuring East to West on the Northern side : 40 feet East to West on the Southern side : 40 feet North to South on the Eastern side : 62 feet North to South on the Western side : 62 feet

SCHEDULE – C: Details of Liability as on 30/04/2026

Sl. No	Loan Account No	Nature of Loan/ Limit	Liability with Interest (In Rs.)	Rate of Interest including penal interest
1	60151400000412	Secured OD	2,72,09,116.62	Applicable Rate of Interest
		Total:	Rs. 2,72,09,116.62/- plus further interest and costs	

Place: Chennai ; Date : 07.05.2026 Authorised Officer / Canara Bank

---

Canara Bank
No.260-262, Royapettah High Road, Royapettah, Chennai-600014,
CHENNAI ROYAPETTAH BRANCH Mob: 9444150938, Email: cb0938@canarabank.com

DEMAND NOTICE [SECTION 13(2) TO BORROWER/ GUARANTOR/MORTGAGOR

To,
1. **M/s. J & S Global,** A Partnership Firm, Rep. by its Partners **Mr.S.Sam Joseph** and **Mrs.Grace Evangeline .P**
No.54/14B, GNT Road, Verkadu Village, Gummidipoondi, Chennai - 601201
2. **Mr. Sam Joseph,**
C489, 9th Street, Periyar Nagar, Chennai – 600082
3. **Mrs. Grace Evangeline,**
C489, 9th Street, Periyar Nagar, Chennai – 600082
4. **Mr. Selvaraj R,**
C489, 9th Street, Periyar Nagar, Chennai – 600082
5. **Mrs. Jansi Rani,**
C489, 9th Street, Periyar Nagar, Chennai – 600082

Sir / Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of **Canara Bank, Chennai Royapettah Branch (hereinafter referred to as "the secured creditor"),** appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the 'Act') do hereby issue this notice to you as under:

That **M/s. J & S Global, Rep. by its Partners Mr. S. Sam Joseph and Mrs. Grace Evangeline P,** (hereinafter referred to as "the Borrowers") has availed credit facility stated in the **"Schedule A"** hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That **Mr. S. Sam Joseph, Mrs. Grace Evangeline P, Mr. R. Selvaraj and Mrs. S. Jansi Rani (hereinafter referred to as "the Guarantors")** has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs.1,00,00,000.00/- (Rupees One Crore Only)** with interest thereon.

Mr. R. Selvaraj, Mrs. S. Jansirani and Mr. S. Sam Joseph have also entered into agreements against the secured assets which are detailed in **"Schedule B"** hereunder.

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **31/03/2026.** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **30/04/2026 as on Rs.1,00,91,316.73/- (Rupees One Crore Ninety One Thousand Three Hundred Sixteen and Paise Seventy Three Only),** together with further interest and incidental expenses and costs, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Courier / Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE –A: Details of the Credit Facilities availed by the Borrower

Sl. No	Loan Account No	Nature of Loan/ Limit	Date of Latest Sanction	Amount (in Rs)
1	0938256005286	OD / OCC	22/08/2025	1,00,00,000.00
			Total	1,00,00,000.00

SCHEDULE –B
Details of the Secured Assets :

Name of the Title Holder: Mr. R. Selvaraj, Mrs. S. Jansirani and Mr. S. Sam Joseph & CERSAI Security Interest Id: 400007666028 All that piece and parcel of land with building measuring an extent of UDS of 1911 square feet in 3200 square feet in Ground Floor and 2414 square feet building in 1st Floor together with common areas consisting of Head Room, Lift Room area at Terrace, Staircase, Car Parking area, comprised in Old Survey No. 382/1, T.S. No. 128, situated at Plot Nos. C-489, 9th Street, Periyar Nagar, Chennai – 600 082, Peravallur Village, Perambur Taluk, Chennai District and bounded on the North by : 30 feet Road South by : Plot No. C-505 East by : Plot No. C-490 West by : Plot No. C-488, Lying within the Registration District of North Chennai and Sub – Registration District of Sembium.

SCHEDULE – C: Details of Liability as on 30/04/2026

Sl. No	Loan Account No	Nature of Loan/ Limit	Liability with Interest (In Rs.)	Rate of Interest including penal interest
1	0938256005286	OD / OCC	1,00,91,316.73	11.25 %
		Total:	Rs. 1,00,91,316.73/- plus further interest and costs	

Place: Chennai ; Date : 06.05.2026 Authorised Officer / Canara Bank

---

Canara Bank
No.14, Wallace Road, Chintadripet, Chennai - 600002.
CHENNAI CHINTADRIPET BRANCH Mob: 9444240983, Email: cb983@canarabank.com

DEMAND NOTICE [SECTION 13(2) TO BORROWER/ GUARANTOR/MORTGAGOR

To,
1. **M/s. Annamalai Exports, Rep. by its Proprietor Mr. P. Annamalai,**
No.15, Old Bungalow Street, Chintadripet, Chennai – 600 002
2. **Mr. P. Annamalai S/o. Mr. G. Premkumar,**
No.15, Old Bungalow Street, Chintadripet, Chennai – 600 002

Sir / Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of **Canara Bank, Chennai Chintadripet Branch (hereinafter referred to as "the secured creditor"),** appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the 'Act') do hereby issue this notice to you as under:

That **M/s. Annamalai Exports, Rep. by its Proprietor Mr. P. Annamalai** (hereinafter referred to as "the Borrowers") has availed credit facility stated in the **"Schedule A"** hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That **P. Annamalai (hereinafter referred to as "the Guarantors")** has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs.30,00,000.00/- (Rupees Thirty Lakh Only)** with interest thereon.

Mr. P. Annamalai has also entered into agreements against the secured assets which are detailed in **"Schedule B"** hereunder.

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **04/01/2019.** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **31/03/2026 as on Rs.97,73,811.89/- (Rupees Ninety Seven Lakh Seventy Three Thousand Eight Hundred Eleven and Paise Eighty Nine Only),** together with further interest and incidental expenses and costs, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Courier / Registered Post Ack due to your last known address available in the Branch record.

This notice is issued in supersession of earlier demand notice issued under Section 13 (2). Earlier notices issued under Section 13 (2), 13 (4) and 13 (8) hereby stand withdrawn.

SCHEDULE –A: Details of the Credit Facilities availed by the Borrower

Sl. No	Loan Account No	Nature of Loan/ Limit	Date of Latest Sanction	Amount (in Rs)
1	0983256010195	Secured OD	07/04/2017	30,00,000.00
			Total	30,00,000.00

SCHEDULE –B
Details of the Secured Assets :

Name of the Title Holder: Mr. P. Annamalai & CERSAI Security Interest Id: 100001091851 – This property is also mortgaged as collateral security for the credit facility availed by M/s. Larlakshan Exports, Rep. by its Proprietor Mrs. Ruby Jenifer All that piece and parcel of property bearing Plot No.9, Gramaniar Garden, comprised in Survey No.70/5, Selavoyal Village, Land measuring an Extent of 1800 sq.ft Bounded on the North by : Vacant Site allotted for Shops South by: 20 Feet Road East by: Plot Nos.10 and 11 West by: Plot No.8, Within the Sub-Registration District of Madhavaram and Registration District of North Chennai.

SCHEDULE – C: Details of Liability as on 31/03/2026

Sl. No	Loan Account No	Nature of Loan/ Limit	Liability with Interest (In Rs.)	Rate of Interest including penal interest
1	0983256010195	Secured OD	97,73,811.89	12.35%
		Total:	Rs.97,73,811.89/- plus further interest and costs	

Place: Chennai ; Date : 28.04.2026 Authorised Officer / Canara Bank

---

Canara Bank
No.14, Wallace Road, Chintadripet, Chennai - 600002.
CHENNAI CHINTADRIPET BRANCH Mob: 9444240983, Email: cb983@canarabank.com

DEMAND NOTICE [SECTION 13(2) TO BORROWER/ GUARANTOR/MORTGAGOR

To,
1. **M/s. Larlakshan Exports, Rep. by its Proprietor Mrs. Ruby Jenifer,**
No.39/17, Nethaji Street, New Lakshmipuram, Kolathur, Chennai – 600 099
Also at, No.15, Old Bungalow Street, Chintadripet, Chennai – 600 002
2. **Mr. A. Ruby Jenifer, W/o. Mr. P. Annamalai,**
No.15, Old Bungalow Street, Chintadripet, Chennai – 600 002
3. **Mr. P. Annamalai, S/o. Mr. G. Premkumar**
No.15, Old Bungalow Street, Chintadripet, Chennai – 600 002

Sir / Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of **Canara Bank, Chennai Chintadripet Branch (hereinafter referred to as "the secured creditor"),** appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the 'Act') do hereby issue this notice to you as under:

That **M/s.Larlakshan Exports, Rep. by its Proprietor Mrs. Ruby Jenifer** (hereinafter referred to as "the Borrowers") has availed credit facility stated in the **"Schedule A"** hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That **Mrs. A. Ruby Jennifer and Mr. P. Annamalai (hereinafter referred to as "the Guarantors")** has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of **Rs.25,00,000.00/- (Rupees Thirty Lakh Only)** with interest thereon.

Mr. P. Annamalai has also entered into agreements against the secured assets which are detailed in **"Schedule B"** hereunder.

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **31/03/2018.** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **31/03/2026 as on Rs.1,01,89,456.14/- (Rupees One Crore One Lakh Eighty Nine Thousand Four Hundred Fifty Six and Paise Fourteen Only),** together with further interest and incidental expenses and costs, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Courier / Registered Post Ack due to your last known address available in the Branch record.

This notice is issued in supersession of earlier demand notice issued under Section 13 (2). Earlier notices issued under Section 13 (2), 13 (4) and 13 (8) hereby stand withdrawn.

SCHEDULE –A: Details of the Credit Facilities availed by the Borrower

Sl. No	Loan Account No	Nature of Loan/ Limit	Date of Latest Sanction	Amount (in Rs)
1	0983256010317	OD / OCC	21/05/2014	25,00,000.00
			Total	25,00,000.00

SCHEDULE –B
Details of the Secured Assets :

Name of the Title Holder: Mr. P. Annamalai & CERSAI Security Interest Id: 100001091851 - This property is also mortgaged as collateral security for the credit facility availed by M/s. Annamalai Exports, Rep. by its Proprietor Mr. P. Annamalai All that piece and parcel of property bearing Plot No.9, Gramaniar Garden, comprised in Survey No.70/5, Selavoyal Village, Land measuring an Extent of 1800 sq.ft Bounded on the North by : Vacant Site allotted for Shops South by : 20 Feet Road East by : Plot Nos. 10 and 11 West by : Plot No.8, Within the Sub-Registration District of Madhavaram and Registration District of North Chennai.

SCHEDULE – C: Details of Liability as on 31/03/2026

Sl. No	Loan Account No	Nature of Loan/ Limit	Liability with Interest (In Rs.)	Rate of Interest including penal interest
1	0983256010317	OD/OCC	1,01,89,456.14	13.85%
		Total:	Rs.1,01,89,456.14/- plus further interest and costs	

Place: Chennai ; Date : 28.04.2026 Authorised Officer / Canara Bank

---

indianexpress.com

I look at every side before taking a side.

Inform your opinion with insightful perspectives.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE

விஜய் பதவி ஏற்றபோது விண்ணைப் பிளந்த விசில் சத்தம்

சென்னை, மே 10–

நேரு உள் விளையாட்டு அரங்கில் இன்று விஜய் முதலமைச்சராக பதவி ஏற்றபோது அரங்கில் 'விசில்' சத்தம் விண்ணைப் பிளந்தது.

சென்னை நேரு உள்விளையாட்டு அரங்கில் பதவியேற்பு விழா இன்று நடைபெற்றது. இதையொட்டி காலை முதல் நிகழ்ச்சி நடைபெறும் இடத்தில் பொது மக்கள் மற்றும் முக்கிய பிரமுகர்கள் வரத் தொடங்கினர். த.வெ.க. சார்பில் போட்டியிட்டு வெற்றி பெற்றவர்கள், நிர்வாகிகள், ஏராளமான தொண்டர்கள் குவிந்தனர். இதனால் அந்த பகுதியே மக்கள் வெள்ளமாக இருந்தது.

நீலாங்கரை இல்லத்தில் இருந்து விஜய் நேரு ஸ்டேடியத்திற்கு காரில் பலத்த பாதுகாப்புடன் வந்தார். வழிநெடுகிலும் விஜய்க்கு தொண்டர்கள் வாழ்த்து தெரிவித்தனர். அவர்களை பார்த்து விஜய் காரில் இருந்த படியே கை அசைத்தார். கருப்பு பேண்ட், வெள்ளை சட்டை அணிந்து, பதவியேற்பு விழாவுக்கு நேரு உள் விளையாட்டு அரங்கம் வந்தார் விஜய். அவருக்கு பூங்கொத்து கொடுத்து வரவேற்பு அளிக்கப்பட்டது.

'ஜோசப் விஜய்' எனும் நான்

அதைத் தொடர்ந்து கவர்னர் ராஜேந்திர அர்லேகர் விழா நடைபெற்ற நேரு உள் விளையாட்டு அரங்கத்திற்கு வந்தார். நுழைவு வாயிலில் அவருக்கு விஜய் பூங்கொத்து மற்றும் சால்வை அணிவித்து வரவேற்றார். காலை 10 மணியளவில் பதவியேற்பு விழா தொடங்கியது. வந்தே மாதரம் பாடல் இசைக்க பதவியேற்பு விழா தொடங்கியது. பின்னர் தேசிய கீதம் பாடப்பட்டு, 3வதாகவே தமிழ்த் தாய் வாழ்த்து பாடப்பட்டது. அனைத்து பாடல்களும் முழுமையாக பாடப்பட்டது.

இதனையடுத்து தமிழகத்தின் முதல்வராக தமிழக வெற்றிக் கழகத்தின் தலைவர் ஜோசப் விஜய் பதவியேற்றுக் கொண்டார். அவருக்கு ஆளுநர் அர்லேகர் பதவிப் பிரமாணமும், ரகசிய காப்புப் பிரமாணமும் செய்து வைத்தார். ஜோசப் விஜய் என்னும் நான் என்று தொடங்கி ஆண்டவன் மீது ஆணையிட்டு என்று கூறி பதவியேற்று கொண்டார் விஜய். 'ஜோசப் விஜய் எனும் நான்' என்று அவர் கூறிய போது அரங்கமே அதிரும் வகையில் தொண்டர்கள் கோஷம் எழுப்பினர். விசில் சத்தம் விண்ணை பிளந்தது. தமிழகத்தின் ராஜாஜி முதல் மு.க.ஸ்டாலின் வரை, இதுவரை, 12 முதல்வர்கள் (நபர்கள் அடிப்படையில்) பதவி வகித்துள்ளனர். 13வது முதல்வராக விஜய் பதவியேற்றுள்ளார்.

இந்த நிகழ்வில் காங்கிரஸ் மூத்த தலைவர் ராகுல் காந்தி, முன்னாள் கவர்னர் தமிழிசை, காங்கிரஸ் கட்சியின் தலைவர் செல்வப்பெருந்தகை, பா.ஜ.க. மாநிலத் தலைவர் நயினார் நாகேந்திரன், கூட்டணி கட்சித் தலைவர்கள், சட்டமன்ற உறுப்பினராக வெற்றி பெற்றவர்கள், விஜய்யின் பெற்றோர் எஸ்.ஏ.சந்திரசேகர், ஷோபா சந்திரசேகர், நடிகை திரிஷா, தயாரிப்பாளர்கள், இயக்குநர்கள், விஜய்யின் நண்பர்கள், உறவினர்கள், திரையுலக, அரசியல் பிரமுகர்கள் உள்ளிட்ட பலரும் கலந்து கொண்டனர்.

உறுதிமொழி, பதவிப் பிரமாணம் எடுக்கும்போது, அரசு சார்பில் எழுதி வைத்துள்ள வாசகங்களை பார்த்து படிக்காமல் அப்படியே தனது கம்பீர குரலில் விஜய் சொல்லி உறுதி ஏற்றார். இது அனைவரையும் ஆச்சரியத்தை ஏற்படுத்தியது. உறுதிமொழி எடுக்கும்போது கையையும் உயர்த்தி காட்டி உறுதி ஏற்றார்.

போலீஸ்டிஜிபி,கமிஷனர் ஆகியோர் பூங்கொத்து கொடுத்தபோது அதிகாரி போன்று, அழகாக சல்யூட் அடித்து பூங்கொத்து வாங்கிக்கொண்டார்.

ஒவ்வொரு அமைச்சரும் பதவி ஏற்றதும் முதலமைச்சர் விஜய்யை கட்டித் தழுவி வாழ்த்து பெற்றார்கள்.

பதவி ஏற்பு முடிந்ததும் கவர்னருடன் முதல்வர் விஜய் மற்றும் அமைச்சர்கள் குழு புகைப்படம் எடுத்துக் கொண்டனர்.

ஸ்கூட்டரில் வந்த ஜே.சி.டி. பிரபாகர்

விழா நடக்கும் நேரு ஸ்டேடியத்துக்கு காரில் ஜே.சி.டி. பிரபாகர் வந்தபோது, கூட்டத்தில் அவரது கார் சிக்கிக்கொண்டது. அங்கிருந்து அவரால் காரில் வர முடியவில்லை. எனவே அங்கிருந்த ஒருவரது ஸ்கூட்டரில் பின்சீட்டில் அமர்ந்தபடி விழா நடக்கும் இடத்திற்கு வந்தார்.

பதவி ஏற்பு விழாவுக்கு வந்த விஜய்க்கு ஜே.சி.டி. பிரபாகர் பூங்கொத்து கொடுத்து வாழ்த்து தெரிவித்தார்.

மேடையில் மக்களுடன் 'செல்பி' எடுத்தார் விஜய்

பதவி ஏற்பு விழா முடிந்ததும் மேடையில் நின்றபடியே சுற்றி தனது செல்போனில் அரங்கம் முழுவதும் திரண்டிருந்த பிரமுகர்கள், தொண்டர்கள், பொதுமக்களுடன் வீடியோ புகைப்படம் எடுத்தார். அப்போது அங்கிருந்த தொண்டர்கள் கைதட்டி, விசில் அடித்து பலத்த ஆரவாரம் செய்தார்கள்.

நவீனமயமாக்கப்பட்ட நியூ இந்தியா அஷ்யூரன்ஸ் அலுவலகம்: வேலூரில் துணை பொதுமேலாளர் எம்.வி.சந்திரசேகர் திறந்தார்

வேலூர் மே 10–

நவீன வசதிகளுடன் வேலூர் மாநகராட்சி அலுவலகத்தின் எதிரில் புதிய கட்டிடத்தில் இடமாற்றம் செய்யப்பட்ட நியூ இந்தியா அஷ்யூரன்ஸ் நிறுவனத்தின் அலுவலகத்தை அந்நிறுவனத்தின் துணை பொதுமேலாளர் எம்.வி.சந்திரசேகர் திறந்து வைத்தார்.

வணிக பிரிவு , வழக்கு மற்றும் வழக்கு அல்லாத இன்சூரன்ஸ் உரிமங்கள் கோரிக்கை பிரிவு என இரண்டு பிரிவு அலுவலங்கள் கட்டிடத்தல் உள்ளன. திறப்பு விழா நிகழ்ச்சிக்கு வருகை தந்தவர்களை வேலூர் அலுவலக முதன்மை வணிக மேலாளர் பரிமளா தேவி வரவேற்றார்.

எம்.வி.சந்திரசேகர் பேசுகையில், ஒரு அலுவலகம் சிறப்பாக செயல்பட நல்ல சூழல் கொண்டதாக இருக்க வேண்டும். அந்த சூழ்நிலையுடன் இந்த அலுவலகம் திறக்கப்பட்டுள்ளது பாராட்டுக்குரியது.

இந்நிறுவனம், கடந்த ஆண்டு 47 ஆயிரம் கோடி பிரிமியம் வணிகம் செய்துள்ளது. இதில் மருத்துவ காப்பீடு மட்டும் 24 ஆயிரம் கோடியாகும். ஆனால் வணிகம் செய்ததைவிட இழப்பீடு உரிமங்கள் அதிக அளவில் வழங்கப்பட்டது. பாலிசிதாரர்களுக்கு உரிமங்கள் செட்டில் செய்வது கால தாமதம் கூடாது. இதில் வழக்கறிஞர்கள், மதிப்பீட்டாளர்கள் அதிக கவனம் செலுத்த வேண்டும் என்றார்.

நிகழ்ச்சியில் நிறுவனத்தின் மண்டல மேலாளர்கள் கஸ்தூரி, காயத்ரி பங்கேற்று வாழ்த்தி பேசினர்.இதில் ஓய்வு பெற்ற மண்டல மேலாளர்கள் சரவணன், புகழேந்தி மற்றும் வழக்கறிஞர்கள், மதிப்பீட்டாளர்கள், முகவர்கள் உள்ளிட்ட பலர் பங்கேற்று வாழ்த்தி பேசினர்.

அலுவலக வளாகத்தில் பசுமை உருவாக்கும் வகையில் விருந்தினர்கள் மரக்கன்றுகளை நட்டனர்.முடிவில் வணிக மேலாளர் சுஜாதா நன்றி கூறினார்.

பெங்களூருவில் 'வாழும் கலை' அமைப்பின் 45–வது ஆண்டு விழாவில்மோடி பங்கேற்பு

திமுகவுக்கே துரோகம் இழைத்த கட்சி காங்கிரஸ்": பிரதமர் குற்றச்சாட்டு

பெங்களூரு, மே 10–

துரோகம் இழைக்க மட்டுமே காங்கிரஸ் கட்சிக்குத் தெரியும் என்றும், தனது நீண்டகால கூட்டணி கட்சியான திமுகவுக்கே துரோம் இழைத்த கட்சி அது என்றும் பிரதமர் நரேந்திர மோடி குற்றம் சாட்டியுள்ளார்.

பெங்களூரில் வாழும் கலை அமைப்பின் 45வது ஆண்டு விழாக் கொண்டாட்டத்தில் கலந்து கொள்வதற்காக கர்நாடகா வந்த பிரதமர் நரேந்திர மோடி, அங்கு கூடி இருந்த பாஜக தொண்டர்கள் மற்றும் ஆதரவாளர்கள் மத்தியில் உரையாற்றினார். அப்போது அவர், "போலி வாக்குறுதிகள் காரணமாக காங்கிரஸ் கட்சி மக்களின் நம்பிக்கையை இழந்துவிட்டது. தற்போது அது, பிராந்திய கட்சிகளின் துணையுடன் பிழைத்து வாழும் ஒரு ஒட்டுண்ணி அரசியல் சக்தியாக உள்ளது.

எந்த ஒரு மாநிலத்திலும் காங்கிரஸ் அரசு இரண்டாவது முறையாக ஆட்சிக்கு வந்ததில்லை. ஆட்சி அமைத்த சில மாதங்களிலேயே காங்கிரஸ் கட்சிக்கு எதிராக மக்கள் மத்தியில் அதிருப்தி எழத் தொடங்கிவிடுகிறது. இதற்குக் காரணம், துரோகம் இழைக்க மட்டுமே காங்கிரஸ் கட்சிக்குத் தெரியும். அவர்கள் பொய்யர்கள்; அவர்களின் வாக்குறுதிகளும் போலியானவை. காங்கிரஸ் கட்சியின் அதிகாரப் புத்தகத்தில் நிர்வாகம் என்ற அத்தியாயம் அறவே இல்லை.

தமிழ்நாட்டில் கடந்த 2530 ஆண்டுகளாக காங்கிரஸ் கட்சிக்கும் திமுகவுக்கும் இடையே மிக நெருக்கமான உறவு இருந்து வருகிறது. திமுகவுடனான இந்த கூட்டணிதான் நெருக்கடியான தருணங்கள் பலவற்றில் இருந்த காங்கிரஸ் கட்சியை மீண்டும் மீண்டும் மீட்டெடுத்திருக்கிறது. 2014ம் ஆண்டுக்கு முன் அவர்கள் 10 ஆண்டுகள் நடத்திய ஆட்சி, திமுகவின் துணையால் மட்டுமே நிலைத்திருந்தது.

2530 ஆண்டுகளாக தங்களோடு மிக நெருக்கமான பிணைப்பைக் கொண்டிருந்த திமுகவை; காங்கிரஸ் கட்சியின் நலனுக்காக ஒவ்வொரு கணமும் உழைத்த அந்த திமுகவை; அதிகார ஆட்டம் வேறு திசைக்கு திரும்பிய உடனேயே அதிகார வெறிபிடித்த காங்கிரஸ் கட்சி

தனது பதவி ஆசை காரணமாக கிடைத்த முதல் வாய்ப்பிலேயே திமுகவின் முதுகில் குத்திவிட்டது. நீண்டகாலக் கூட்டணி கட்சியான திமுகவுக்கு துரோகம் இழைத்துள்ளது. அரசியல் சூழல்கள் மாறும்போதெல்லாம் அக்கட்சி தனது சொந்த கூட்டணி கட்சிகளுக்கே எதிராக திரும்பிவிடுகிறது. ஒட்டுண்ணி போன்ற காங்கிரஸ் கட்சிக்கு இப்போது தனது இருப்பை தக்கவைத்துக்கொள்ள, தான் சவாரி செய்ய மற்றொரு கட்சியின் துணை தேவைப்படுகிறது.

ஒரு காலத்தில் 400க்கும் மேற்பட்ட மக்களவைத் தொகுதிகளில் வெற்றி பெற்ற காங்கிரஸ் கட்சி இப்போது, கூட்டணிகளை அமைத்த பிறகும் கூட 100 தொகுதிகள் என்ற இலக்கை கடக்க முடியாமல் திணறுகிறது. அதேநேரத்தில் பாஜக தனது செல்வாக்கை நாடு முழுவதும் விரிவுபடுத்தி வருகிறது. சரியாக 10 ஆண்டுகளுக்கு முன்னால், மேற்கு வங்கத்தில் பாஜகவுக்கு 3 சட்டமன்ற உறுப்பினர்கள் மட்டுமே இருந்தார்கள். இன்று 200க்கும் மேற்பட்ட உறுப்பினர்களுடன் பாஜக ஆட்சியைப் பிடித்துள்ளது.

கேரளாவிலும் ஒரு சட்டமன்ற உறுப்பினர் என்ற நிலையில் இருந்து தற்போது மூன்று சட்டமன்ற உறுப்பினர்கள் என்ற நிலையை எட்டி இருக்கிறோம். கேரளாவில் பெரும்பான்மையைக் கடக்கும் நாள் வெகு தொலைவில் இல்லை. பாஜக தனது இருப்பை படிப்படியாக வலுப்படுத்தி வருகிறது.

இவ்வாறு அவர் பேசினார்.

கியூபா ராணுவ குழுமத்திற்கு அமெரிக்கா பொருளாதாரத் தடை

ஹவானா, மே 10–

கியூபாவின் பொருளாதாரத்தில் 40 சதவீதத்தைக் கட்டுப்படுத்தும் 'கேசா' என்ற ராணுவத் தொழில் குழுமம் மீது அமெரிக்கா புதிய பொருளாதாரத் தடைகளை விதித்துள்ளது.

இந்த குழுமம் கியூபா ராணுவத்தால் நடத்தப்படுவதால், அதன் மூலம் கிடைக்கும் வருமானம் பொதுமக்களுக்குச் செல்லாமல் ஆளும் வர்க்கத்திற்கே செல்வதாக அமெரிக்க வெளியுறவுத்துறை மந்திரி மார்கோ ரூபியோ குற்றம் சாட்டியுள்ளார்.இந்த தடையால், கியூபாவுடன் 32 ஆண்டுகளாக வர்த்தக உறவில் இருந்த கனடாவின் 'ஷெரிட்' நிறுவனம் தனது முதலீடுகளைத் திரும்பப் பெறுவதாக அதிரடியாக அறிவித்துள்ளது.

ஏற்கனவே எரிபொருள் பற்றாக்குறை மற்றும் மின்தடையால் தத்தளிக்கும் கியூபாவுக்கு, இந்த தடை மேலும் பேரிடியாக அமைந்துள்ளது.

இந்த தடையின் மூலம் கியூபாவுடன் வர்த்தகம் செய்யும் பிற நாட்டு நிறுவனங்களின் சொத்துகளையும் முடக்க அமெரிக்காவுக்கு அதிகாரம் கிடைத்துள்ளது.

இதனால் வெளிநாட்டு நிறுவனங்கள் கியூபாவை விட்டு வெளியேறத் தொடங்கியுள்ளன. இது கியூபா மக்களைப் பழிவாங்கும் நடவடிக்கை என அந்நாட்டு அரசு கண்டனம் தெரிவித்துள்ளது.

பெயர் மாற்றம்

Old Given Name: DHARMENDRA, Old Surname : ......, பிறந்த தேதி: 31.05.1972, Address: 2 A/2, MONISH ENCLAVE ABHINANDAN NAGAR 3RD MAIN ROAD, NANMANGALAM, CHENNAI, PINCODE – 600117. என்ற முகவரியில் வசிக்கும் நான் இனி **New Given Name: DHARMENDRA, New Surname: RAJAJI** என்று அழைக்கப்படுகிறேன்.

Old Given Name: DHARMENDRA,
Old Surname : ......

பெயர் மாற்றம்

Old Name : KRISHNAPRASAD SAILAKSHMI, கணவர் பெயர்: KRISHNAPRASAD, பிறந்த தேதி: 03/01/1974, Address: NO. 14/12, 1st STREET, SECRETARIAT COLONY, KELLYS, KILPAUK, CHENNAI– 600010. என்ற முகவரியில் வசிக்கும் நான் இனி **New Name: RAMACHANDRAN SAI LAKSHMI** என்று அழைக்கப்படுகிறேன்.

Old Name : KRISHNAPRASAD SAILAKSHMI

பெயர் மாற்றம்

Old Given Name: MADHUMATHY, Old Surname: MAHENDRAKUMAR, (Passport No.K 0343372), பிறந்த தேதி: 12/02/1968, முகவரி: எண்: 17/9, சங்கரமடம் தெரு, விழுப்புரம் –605602, தமிழ்நாடு, என்ற முகவரியில் வசிக்கும் நான், இனி **New Given Name: MADHUMATHI**
New Surname: MAHENDRAKUMAR என்று அழைக்கப்படுகிறேன்.

Old Given name: MADHUMATHY
Old Surname MAHENDRAKUMAR

பெயர் மாற்றம்

Old Name : VASUMATHI SUNDARA VADIVELU, கணவர் பெயர்: VADIVELU, பிறந்த தேதி: 24.11.1946, ADDRESS: NO.10/15, KARUNANITHI 3RD STREET, KOTTUR, KOTTURPURAM, CHENNAI – 600085. என்ற முகவரியில் வசிக்கும் நான் இனி **New Name: VASUMATHI VADIVELU** என்று அழைக்கப்படுகிறேன்.

Old Name : VASUMATHI SUNDARA VADIVELU

பெயர் மாற்றம்

I, Prem Wilson
S/O Jàichand Wilson
Residing at Jayanthan Shree Flats, Plots no, 18-S, Second floor, Samraj Nagar, 8th Street, Sembakkam , PO Selaiyur ,District Chengalpattu, Tamilnadu-600073 have changed my minor son Name from
Shaun P Wilson
to
Shaun Samuel Wilson
For all future purposes
Mr.Prem Wilson (FATHER)

ENROLLMENT NOTICE

After 10 days of the publication of this notice and within THREE months thereafter, I, SATHISH C S, S/O: Chinna Gounder Selvi, aged 41 years, permanently residing at No 41, Ramamoorthy Street, Thandavamoorthy Nagar, Valasaravakkam, Thiruvallur - 600087, intend having my enrollment as an advocate moved before the Bar Council of Tamil Nadu, Bar Council Buildings, High Court Campus, Chennai-104.
Those who have any valid objections may notify the same to the Bar Council within ten days.

SATHISH C S

IN THE COURT OF SUB COURT AT MADURANTHAKAM
E.P.No. 2 of 2025
in
O.S. No. 123 of 2013

V.Nagarajan ...Decree Holder
--- Vs---
N.Sridhar and Others ... Judgment Debtors

To
1. N.Sridhar, S/o.Nandagopal
2. N.Bhavani, W/o. Nandagopal
3. N.Subha, D/o. S.Nandagopal
4. N.Anusuya, D/o. S.Nandagopal

All are residing at
No. 62,Nairkuppam Village,
Cheyyur Firka, Cheyyur Taluk,

Please take notice that the above named Decree Holder has filed the Execution Petition in E.P.No.2/2025 in O.S.No.123/2013 for the relief of direct the Judgment Debtors to execute the sale deed in the name of the Decree Holder for the petition schedule of property. The Hon'ble SUB COURT JUDGE AT MADURANTHAKAM was pleased to order notice through paper publication against J1, 3,4 and 5 and returnable by 9.6.2026.

Kindly, appear in the above court on 9.6.2026 at 10.30 a.m. by person or pleader. Failing to your appearance the above matter will be decided on merits in your absence.

R.RAVI,
K.TAMIZHARASU
S.SARATHKUMAR
Counsel For Decree Holder

மேன்மைமிகு சிறப்பு சார்பு நீதிமன்றம் எண் – 2, விழுப்புரம்,
M.C.O.P. எண்: 158 / 2016

புஷ்பா, க/பெ. ஆறுமுகம்
தும்பூர் கிராமம்,
விழுப்புரம் தாலுக்கா & மாவட்டம்.
மனுதாரர் / மனுதாரர்கள்
எதிர்
குணசேகரன், த/பெ.ரங்கப்பன்,
நெ. 4/629, நாகம்மன் கோயில் தெரு,
தும்பூர் தாங்கள் கிராமம்,
விழுப்புரம் மாவட்டம்.
1ம் எதிர்மனுதாரர் / 1ம் எதிர்மனுதாரர்கள்

மேற்படி 1ம் எதிர்மனுதாரராகிய உங்களுக்குத் தெரிவிப்பது என்னவென்றால், மேற்படி மனுதாரர் தங்களுக்குச் சொந்தமான TN 32 AB 2679 (Tractor) என்ற வாகனத்தில் பலத்த அடிப்பட்டதற்காகத் தங்கள் மீது நீதிமன்றத்தில் நஷ்டஈடு கோரி மனுத் தாக்கல் செய்துள்ளார்.

அதில் தங்களுக்கு ஏதேனும் ஆட்சேபனை இருந்தால் வரும் 02/07/2026 அன்று காலை 10 மணிக்கு நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகித் தெரிவித்துக் கொள்ள வேண்டியது. தவறினால் மேற்படி மனு ஒருதலைப்பட்சமாகத் தீர்மானிக்கப்படும் என்பதை இதன் மூலம் தெரிவித்துக் கொள்கிறேன்.

க. வேலவன், M.A., B.L., M.B.A.,
C. அம்பிகா, M.A., B.L., M.B.A.,
மனுதாரர்களின் வழக்கறிஞர்கள்
விழுப்புரம்.

பெயர் மாற்றம்

Old Surname: SYED FASI MOHAMMED Old Given Name: ARSHAD MOHAMMED SYED F, தந்தை பெயர்: FATHER, பிறந்த தேதி: 10/10/2006, பிறந்த ஊர்: CHENNAI, Address: NO. 23, A – Block, 2nd Floor, Jamalia, Perambur High Road, Chennai –600012, என்ற முகவரியில் வசிக்கும் நான் இனி **New Surname: FASI MOHAMMED New Given Name: ARSHAD MOHAMMED SYED** என்று அழைக்கப்படுகிறேன்.

Old Surname: SYED FASI MOHAMMED
Old Given Name: ARSHAD MOHAMMED SYED F

பெயர் மாற்றம்

நான், 'கௌரி அருள்ஒளி' (க/பெ. அருள்ஒளி), பிறந்த நாள்: 31.07.1969, 36பி, ஸ்ரீராம் நகர் 4ஆவது தெரு, இராமாபுரம், சென்னை – 600089 என்ற முகவரியில் வசிக்கும் நான் எனது பெயரை **'கௌரி அருள்ஒளி'** என்பதிலிருந்து **'கௌரி மா.கி.'** என்று மாற்றியுள்ளேன். இனிவரும் காலங்களில் எனக்குரிய எல்லாவிதமான சட்டப்பூர்வ ஆவணங்களிலும் **'கௌரி மா.கி.'** என்றே அறியப்படுவேன்.

மேன்மைமிகு வருவாய் கோட்டாட்சியர் அவர்கள் சமூகம்
விழுப்புரம்

K. பாஸ்கரன்
S/O. கிருஷ்ணமூர்த்தி,
பிள்ளையார் கோவில் தெரு,
கொண்டியங்குப்பம்,
பள்ளியந்தூர் அஞ்சல்,,
அரியலூர் திருக்கை,
விழுப்புரம் மாவட்டம் 605 402

K. பாஸ்கரன் S/O. கிருஷ்ணமூர்த்தி என்ற நான் மேற்கண்ட விலாசத்தில் வசித்து வருகிறேன்.எனது பாட்டனார் கண்ணன், S/O. பெருமாள் என்பவர் கடந்த 30/12/1987அன்று மேற்படி முகவரியில் இறந்ததை அப்பொழுது இறப்பு பதிவுசெய்யப்படாததால் தற்போது அவருடைய இறப்பு சான்றிதழ்கோரி விழுப்புரம்வருவாய் கோட்டாட்சியர் அலுவலகத்தில் மனுதாரர் மனுதாக்கல் செய்துள்ளார். மேற்படி மனுவில் யாருக்காவது ஆட்சேபனையிருப்பின்தங்களுடையஆட்சேபனையை விழுப்புரம் வருவாய் கோட்டாட்சியர் அலுவலகத்தில் நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி ஆட்சேபனையை தெரிவிக்க வேண்டியது. இல்லையெனில் மேற்படி மனு ஒருதலைப்பட்சமாக முடிவு செய்யப்பட்டுவிடும் என்பதை அறியவும்.

K. பாஸ்கரன்
மனுதாரர்

மேன்மைமிகு வருவாய் கோட்டாட்சியர் அவர்கள் சமூகம்
விழுப்புரம்.

K. பாஸ்கரன்
S/O. கிருஷ்ணமூர்த்தி,
பிள்ளையார் கோவில் தெரு,
கொண்டியங்குப்பம்,
பள்ளியந்தூர் அஞ்சல்,,
அரியலூர் திருக்கை,
விழுப்புரம் மாவட்டம்–605 402.

K. பாஸ்கரன் S/O. கிருஷ்ணமூர்த்தி என்ற நான் மேற்கண்ட விலாசத்தில் வசித்து வருகிறேன்.எனது பாட்டி சீதா W/O. கண்ணன் என்பவர் கடந்த 28/02/2021 அன்று மேற்படி முகவரியில் இறந்ததை அப்பொழுது இறப்பு பதிவுசெய்யப்படாததால் தற்போது அவருடைய இறப்பு சான்றிதழ்கோரி விழுப்புரம்வருவாய் கோட்டாட்சியர் அலுவலகத்தில் மனுதாரர் மனுதாக்கல் செய்துள்ளார். மேற்படி மனுவில் யாருக்காவது ஆட்சேபனையிருப்பின்தங்களுடையஆட்சேபனையை விழுப்புரம் வருவாய் கோட்டாட்சியர் அலுவலகத்தில் நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி ஆட்சேபனையை தெரிவிக்க வேண்டியது. இல்லையெனில் மேற்படி மனு ஒருதலைப்பட்சமாக முடிவு செய்யப்பட்டுவிடும் என்பதை அறியவும்.

K. பாஸ்கரன்
மனுதாரர்

பொது அறிவிப்பு

சென்னை–600024, கோடம்பாக்கம், 2வது குறுக்குத் தெரு, வ.உ.சி (VOC), எண்.4/6, என்ற விலாசத்தில் இயங்கி வரும் M/s.சுகாலி எண்டர்பிரைசஸ் பிரைவேட் லிமிடெட் (M/s. Sugali Enterprises Pvt Ltd.) என்ற நிறுவனத்தில் Director திரு. கல்யாண்மல் அவர்களின் மகன் திரு. K. ராகேஷ் குமார் ஆகிய எனது கட்சிக்காரர் தெரிவிப்பது என்னவென்றால், திருவள்ளூர் மாவட்டம், அம்பத்தூர் வட்டம், தற்பொழுது ஆவடி வட்டம், தென் சென்னை பதிவு மாவட்டம், ஆவடி சார் பதிவு வட்டம் அலுவலகத்தினைச் சேர்ந்த கிராம எண்.11, மிட்டனமல்லி கிராமத்தில், சர்வே நெம்பர்.105/1ல் விஸ்தீர்ணம் ஏக்கர் 0.82 சென்ட் நிலம் கொண்ட சொத்தானது 18.12.1963 அன்று பத்திரப் பதிவு எண். 2796/1963ல் கிரயம் செய்யப்பட்டு, தற்போது என்னுடைய கட்சிக்காரரின் அனுபவத்தின் கீழ் இருந்து வருகிறது.

எனது கட்சிக்காரர் 15.04.2026 அன்று ஜெராக்ஸ் கடைக்குச் சென்றபோது மேற்படி பத்திரத்தின் தாய் பத்திரத்திற்கு தாய் பத்திரமான Mrs.Muniyammal, W/o Ponnusamy என்பவரால் 18.12.1963 அன்று பத்திரப் பதிவு எண். 2796/1963ன் கீழ் கிரயம் செய்யப்பட்ட அசல் ஆவணத்தை தவற விட்டுவிட்டார். இந்த நிலையில் அவர் கடும் முயற்சி செய்து மேற்கண்ட பத்திரத்தை எங்கு தேடியும் அது கிடைக்கவில்லை. மேற்கண்ட சொத்து தொடர்பான அசல் ஆவணத்தைக் கண்டெடுத்தாலோ அல்லது அதை யாரேனும் கையகப்படுத்தியிருந்தாலோ அதை மேற்கண்ட முகவரியில் உள்ள எனது கட்சிக்காரரிடம் இந்த விளம்பரம் வெளியான தேதியிலிருந்து 10 நாட்களுக்குள் ஒப்படைக்குமாறு கேட்டுக் கொள்கிறேன். தவறும்பட்சத்தில் எந்தவித கோரிக்கையும் ஏற்றுக் கொள்ளப்படமாட்டாது.

VSquare Associate, சட்ட ஆலோசகர்கள், வழக்கறிஞர், காவேரி காம்ப்ளக்ஸ், எண்.568, 5வது தளம், எண்.50, நுங்கம்பாக்கம் நெடுஞ்சாலை, சென்னை 600034. கைபேசி: 9444494478.

பொது அறிவிப்பு

சென்னை–600054, ஆவடி, திருமலை ராஜபுரம், எண். 1, என்ற விலாசத்தில் வசித்து வரும் திரு. மங்கிலால் ஜெயின் அவர்களின் மகன் திரு. விகாஸ் குமார் ஆகிய எனது கட்சிக்காரர் தெரிவிப்பது என்னவென்றால், திருவள்ளூர் மாவட்டம், அம்பத்தூர் வட்டம், தற்பொழுது ஆவடி வட்டம், தென் சென்னை பதிவு மாவட்டம், ஆவடி சார் பதிவு வட்டம் அலுவலகத்தினைச் சேர்ந்த கிராம எண்.11, மிட்டனமல்லி கிராமத்தில், சர்வே நெம்பர்.125/1ல் விஸ்தீர்ணம் ஏக்கர் 0.46 சென்ட் நிலம் கொண்ட சொத்தானது 15/08/1952 அன்று பத்திரப் பதிவு எண். 1601/1952ல் கிரயம் செய்யப்பட்டு, தற்போது என்னுடைய கட்சிக்காரரின் அனுபவத்தின் கீழ் இருந்து வருகிறது.

எனது கட்சிக்காரர் 15.04.2026 அன்று ஜெராக்ஸ் கடைக்குச் சென்றபோது மேற்படி பத்திரத்தின் தாய் பத்திரத்திற்கு தாய் பத்திரமான Mrs.Kanni Ammal W/o Mr.Podi Naidu, 15/08/1952 அன்று பத்திரப் பதிவு எண். 1601/1952ன் கீழ் கிரயம் செய்யப்பட்ட அசல் ஆவணத்தை தவற விட்டுவிட்டார். இந்த நிலையில் அவர் கடும் முயற்சி செய்து மேற்கண்ட பத்திரத்தை எங்கு தேடியும் அது கிடைக்கவில்லை. மேற்கண்ட சொத்து தொடர்பான அசல் ஆவணத்தைக் கண்டெடுத்தாலோ அல்லது அதை யாரேனும் கையகப்படுத்தியிருந்தாலோ அதை மேற்கண்ட முகவரியில் உள்ள எனது கட்சிக்காரரிடம் இந்த விளம்பரம் வெளியான தேதியிலிருந்து 10 நாட்களுக்குள் ஒப்படைக்குமாறு கேட்டுக் கொள்கிறேன். தவறும்பட்சத்தில் எந்தவித கோரிக்கையும் ஏற்றுக் கொள்ளப்படமாட்டாது.

V–Square Associate, சட்ட ஆலோசகர்கள், வழக்கறிஞர், காவேரி காம்ப்ளக்ஸ், எண்.568, 5வது தளம், எண்.50, நுங்கம்பாக்கம் நெடுஞ்சாலை, சென்னை–600034. கைபேசி: 9444494478.

பொது அறிவிப்பு

சென்னை–600054, ஆவடி, திருமலை ராஜபுரம், எண். 1, என்ற விலாசத்தில் வசித்து வரும் திரு. மங்கிலால் ஜெயின் அவர்களின் மகன் திரு. M. ஜித்தேந்திர குமார் ஆகிய எனது கட்சிக்காரர் தெரிவிப்பது என்னவென்றால், திருவள்ளூர் மாவட்டம், அம்பத்தூர் வட்டம், தற்பொழுது ஆவடி வட்டம், தென் சென்னை பதிவு மாவட்டம், ஆவடி சார் பதிவு வட்டம் அலுவலகத்தினைச் சேர்ந்த கிராம எண்.11, மிட்டனமல்லி கிராமத்தில், சர்வே நெம்பர்.107க்கு பட்டா நெம்பர்.846ன்படி தாக்கலாகிய T.S.No.23/7, வார்டு எண்.A. பிளாக் எண்.5, ன்படி அடங்கிய நிலம் உண்டான விஸ்தீரணம் ஏக்கர்.0.36 ¼ சென்ட் மற்றும் சர்வே நெம்பர்.108/1க்கு பட்டா நெம்பர்.845ன்படி தாக்கலாகிய T.S.No.22/8, அடங்கிய நிலம் உண்டான விஸ்தீரணம் வார்டு எண்.A. பிளாக் எண்.5ன்படி விஸ்தீர்ணம் ஏக்கர் 0.40 சென்ட் மற்றும் சர்வே நெம்பர்.105ல் விஸ்தீர்ணம் ஏக்கர் 0.03 சென்ட் நிலமும் ஆக மொத்தம் விஸ்தீரணம் ஏக்கர் 0.79 ¼ சென்ட் நிலம் கொண்ட சொத்தானது 10.08.2020 அன்று பத்திரப் பதிவு எண். 6238/2020–ல் கிரயம் செய்யப்பட்டு, தற்போது என்னுடைய கட்சிக்காரரின் அனுபவத்தின் கீழ் இருந்து வருகிறது.

எனது கட்சிக்காரர் 15.04.2026 அன்று ஜெராக்ஸ் கடைக்குச் சென்றபோது மேற்படி பத்திரத்தின் தாய் பத்திரத்திற்கு தாய் பத்திரமான M/s One World Land Holdings என்ற நிறுவனத்தில் Partner திரு.பூனம்சந்த் அவர்களின் குமாரர் சுமார் 32 வயதுடைய திரு.P.சேத்தன் சர்மா என்பவரால் 10.08.2020 அன்று பத்திரப் பதிவு எண்.6238/2020–ன் கீழ் கிரயம் செய்யப்பட்ட அசல் ஆவணத்தை தவற விட்டுவிட்டார். இந்த நிலையில் அவர் கடும் முயற்சி செய்து மேற்கண்ட பத்திரத்தை எங்கு தேடியும் அது கிடைக்கவில்லை. மேற்கண்ட சொத்து தொடர்பான அசல் ஆவணத்தைக் கண்டெடுத்தாலோ அல்லது அதை யாரேனும் கையகப்படுத்தியிருந்தாலோ அதை மேற்கண்ட முகவரியில் உள்ள எனது கட்சிக்காரரிடம் இந்த விளம்பரம் வெளியான தேதியிலிருந்து 10 நாட்களுக்குள் ஒப்படைக்குமாறு கேட்டுக் கொள்கிறேன். தவறும்பட்சத்தில் எந்தவித கோரிக்கையும் ஏற்றுக் கொள்ளப்படமாட்டாது.

VSquare Associate, சட்ட ஆலோசகர்கள், வழக்கறிஞர் காவேரி காம்ப்ளக்ஸ், எண்.568, 5வது தளம், எண்.50, நுங்கம்பாக்கம் நெடுஞ்சாலை, சென்னை 600034. கைபேசி: 9444494478.

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016–ன், விதி 6 – ன் கீழ்)

மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

வ. எண்	தொடர்புடைய விவரங்கள்	
1.	கார்ப்பரேட் கடனாளர் பெயர்	**மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்**
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	11 செப்டம்பர் 2012
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்களின் பதிவாளர் (RoC)–சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U74999TN2012PTC087585
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	பிளாட் எண் 12, 3வது தெரு ஹட்கோ நகர், காட்டுப்பாக்கம், சென்னை, தமிழ்நாடு, இந்தியா, 600056
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	05 மே 2026 (NCLT இணையதளத்தில் 08 மே 2026 அன்று உத்தரவு பதிவேற்றப்பட்டது)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	1 நவம்பர் 2026
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	பி. அகிலா IBBI/IPA–002/IP–N01259/2023–2024/14315
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: 1வது தளம், எண் 80, 5வது கிராஸ், 2வது ஏ மெயின், சுபாஷ்நகர், டி.சி. பாளையா மெயின் ரோடு, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா–560049. மின்னஞ்சல்: ip.akhilabolla@gmail.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	முகவரி: 1வது தளம், எண் 80, 5வது கிராஸ், 2வது ஏ மெயின், சுபாஷ்நகர், டி.சி. பாளையா மெயின் ரோடு, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா – 560049. மின்னஞ்சல்: cirp.madesh@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	22 மே 2026 (NCLT உத்தரவு 08 மே 2026 அன்று பதிவேற்றப்பட்டதால், விதி 6(2)(C)–இன் கீழ் 14 நாட்களில் இருந்து 17 நாட்களாக காலக்கெடு நீட்டிக்கப்பட்டுள்ளது)
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	பொருந்தாது (பொதுத் தளத்தில் கிடைக்கும் தகவலின்படி)
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது (பொதுத் தளத்தில் கிடைக்கும் தகவலின்படி)
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	இணைய இணைப்பு: https://ibbi.gov.in/en/home/downloads முகவரி: 1வது தளம், எண் 80, 5வது கிராஸ், 2வது ஏ மெயின், சுபாஷ்நகர், டி.சி. பாளையா மெயின் ரோடு, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா – 560049

தேசிய நிறுவன சட்டத் தீர்ப்பாயம் **மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்டி**ன் கார்ப்பரேட் திவால் தீர்வு செயல்முறையை 05 மே 2026 அன்று தொடங்க உத்தரவிட்டுள்ளது (NCLT **இணையதளத்தில் 8 மே 2026 அன்று உத்தரவு பதிவேற்றப்பட்டது) என்று இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.**

மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள், வ. எண். 10–க்கு எதிராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்மான நிபுணரிடம் 22 **மே, 2026 அன்று அல்லது அதற்கு முன்னதாக (NCLT உத்தரவு 08 மே 2026 அன்று பதிவேற்றப்பட்டதால், விதி 6(2)(C)– இன் கீழ் 14 நாட்களில் இருந்து 17 நாட்களாக காலக்கெடு நீட்டிக்கப்பட்டுள்ளது)** தங்களது கோரிக்கைகளை ஆதாரத்துடன் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்களது கோரிக்கைகளை ஆதாரத்துடன் மின்னணு முறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடனாளிகளும் கோரிக்கைகளை ஆதாரத்துடன் நேரில், அஞ்சல் மூலமாக அல்லது மின்னணு முறையில் சமர்ப்பிக்கலாம். தவறான அல்லது தவறாக வழிநடத்தும் கோரிக்கை ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களை ஈர்க்கும்.

ஒப்பம்/–
பி. அகிலா
இடைக்காலத் தீர்மான நிபுணர்
மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்
IBBI பதிவு **எண்: IBBI/IPA–002/IP–N01259/2023–2024/14315**
AFA: AA2/14315/02/311226/204058 (31.12.2026 வரை செல்லுபடியாகும்

தேதி: 10 மே 2026
இடம்: பெங்களூர்